



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/00053/2016

Date of order : 27.1.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. P.K.Basu, Administrative Member

KRISHNACHURA CHANDRA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel
Mr.T.K.Biswas, counsel

For the respondents : None

O R D E R (ORAL)

Ms. Bidisha Banerjee, J.M.

Heard both the ld. Counsel.

2. The present OA is filed seeking the following reliefs :

- a) An order directing the respondents to pass similar order which was passed on 26.2.14 because present applicants are same footing applicants, so that applicants are entitled to benefits of Railway Board's order dated 26.11.09 and further directing the respondents to collect the all documents of the applicant individually and thereafter verify the same i.e. complete the screening process, if the applicants are found suitable then regularize the applicants in the suitable post as per their working position (Group D posts);
- b) An order directing the respondents to consider/allow the representation dated 20.8.14 and/or further directing the respondents to leave may be granted to the applicants to file fresh representation before the respondents authority individually and also disclosing the all facts and same may be considered within specific period;
- c) Leave may be granted to the applicants to file this application jointly under Rule 4(5)(a) of the CAT (Procedure) Rules, 1987;

3. While seeking regularisation of their service against Group 'D' post in the respondents' office, ld. Counsel for the applicant placed before us a decision rendered in OA 50/15 directing consideration of representation of the applicants therein.

4. Ld. Counsel for the respondents submitted that no individual representation has been preferred by the applicants before the authorities seeking the benefits.

5. Since no fruitful purpose would be served by asking for a reply unless the applicants suitably represent^{ed} before the authorities with individual representation, we dispose of the present OA with a direction upon the applicants to prefer individual representation within 15 days from the date of receipt of the copy of this order annexing all the relevant documents as would be required for considering the representations. Upon receipt of such representations the respondents shall consider the same in accordance with law and pass appropriate reasoned and speaking order within two months thereafter.

6. It is made clear that we have not gone into the merits of the matter.

7. All points are kept open for consideration by the respondents.

8. The OA is accordingly disposed of. The applicants are directed to submit individual Court fees.

(P.K.BASU)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)

in